

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

IA 3770/2017, in Criminal Appeal No(s). 2166/2017

PIAREYA JI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME

Respondent(s)

(FOR [PERMISSION TO FILE ANNEXURES] ON IA 3770/2017 and IA
No.126928/2017-I/A FOR BAIL)

Date : 24-07-2018 These matters were called on for hearing today.

For Appellant(s)

Mr. Adil Sharfuddin, Adv.
Mr. Devvrat, AOR

For Respondent(s)

Mr. Shashank Shekhar Singh, AOR
Mr. Samir Ali Khan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented.

The Ld. Counsel for the respondent submitted that there is
a change in the counsel.

Original records have been received.

Registry to process the matter for listing before the
Hon'ble Court, as per rules. In the meantime, parties may file
additional documents.

KAPIL MEHTA
Registrar
24.7.2018

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